





वश्चेव कुटुम्बकम् NE EARTH • ONE FOTURE

Date: July 30, 2024

Subject: Third Party Audit Exercise for the year 2023-24 - reg.

With reference to OM dated 31.05.2024 on the aforesaid subject, the requisite information as per the prescribed format is annexed herewith for further necessary action.

(A.A. ANSARI, ILS)
Senior Government Advocate/Incharge

To

Ms. Jyoti Divya, DLA & CPIO, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhawan, Dr. R.P. Road, New Delhi 110001.

Annexure - C

S.N	D. Name & Designation
1.	Shri A.A. Ansari, Senior Government Advocate
2.	W.O. I Justy, Senior Government Advances
3.	TK. Garilosti Ramanna, Assistant Legal Advisor
4.	Briarati K. Rane, Assistant Legal Advisor
5.	Gui Asnani, Consultant
6.	N.R. Joshy, PPS
7.	Usha V. Salian, PS
8.	Amarjeet Mistry, PS
9.	Kriti Srivastava, SO
10.	N.A. Pande, Superintendent (Legal)
11.	Arrup Kumar, Superintendent (Legal)
12.	
13.	Anjali, ASO
14.	Vinay Barala, Assistant (Legal)
15.	K P Rao, ASO
16.	Abhijeet Desai, Senior Court Clerk – Under Suspension
17.	7.00. Redikar, Serilor Court Clerk Gr I
18.	P.S. Lanjekar, MTS
19.	Sunil Gurav, MTS
20.	Kailash Shedge, MTS
21.	Manoj Sawant, MTS
22.	Shamir Gharve, MTS
23.	Vasant Poojari, MTS
24.	Vaishali N Karmali, MTS
25.	B D Ardalkar, MTS
26.	Nirmala Bhoj, MTS
27.	Ashish Gurav, MTS
28.	Santosh Choudhary, MTS
<u>29.</u>	Jalinder R. Hire, MTS
30.	Sanyasi Manda Contract Labour
31.	Sushant Sawant – Contract Labour
32.	Mukesh Jitiya – Contract Labour
33.	Bharati Nayak – Contract Labour

BRANCH SECRETARIAT MUMBAI	- EXPENDITURE	STATEMENT 20)23-24
	B.E. 2023-24	R.E. 2023-24	Actual Expenditure
2052- Secretariat General Services, 00.090-			
Secretariat, 06-Department of Legal Affairs			
01-Salaries	20000000	20000000	18193378
05-Rewards	0	250000	200060
06-Medical Treatment	400000	1300000	971162
D7-Allowances	40000000	20000000	14496615
08- Leave Travel Concession	2500000	800000	180124
09- Training Expenses	0	500000	Ö
11- Domestic Travel Expenses	500000	500000	333470
13- Office Expenses	2500000	2625000	2619105
14- Rent, Rates and Taxes for Land and			
Buildings	2000000	2500000	2444526
18- Rent for Others	0	0	0
19- Digital Equipment	0	0	0
24- Fuel and Lubricants	0	50000	0
28- Professional Services	100000	50000	36041
29- Repair and Maintenance	0	100000	34403
49- Other Revenue Expenditure	300000	200000	150948
13- Swachhta Action Plan (SAP) (OE)	600000	800000	671947
Total- Branch Secretariat, Mumbai	68900000	49675000	40331779
Total Branch Society			
4075- Capital Outlay on Miscellaneous General Services, 00.001- Direction and Administraion, 01- Secretariat, 01.20- Department of Legal Affairs	B.E. 2023-24	R.E. 2023-24	Actual Expenditure as per PFMS
Branch Secretariat Mumbai (Capital)			
71- Information, Computer Telecommunications			
(ICT) equipment	800000	200000	
74- Furniture & Fixtures	0	0	
77- Other Fixed Assets	200000	200000	
Total- Branch Secretariat Mumbai (Capital)	1000000	400000	190847
Grand Total- Branch Secretariat Mumbai	69900000	50075000	40522626
2014- Administration of Justice, 00.114- Legal Advisers and Counsels	B.E. 2023-24	RE 2023-24	Actual Expenditure
28- Professional Services			
Branch Secretariat, Mumbai	30000000	33000000	16962673

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02.	Budget for each agency and	d <u>www.legal</u>		(Annexu	re-D)
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54.	Revised budget for each	affairs.gov.	in affairs.gov.	in lad ov.	udget (Annexure-D).
	agency, if any.		WWW legal		
55.	Report on disbursements made	affairs.gov.i	in affairs.gov.	Not Appli	cable
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First Appellate Authority – M.t. Prusty, ILS, Sr. Governme Advocate Address: Department of Lega Affairs, Branch Secretaria Mumbai, 2 nd Floor, Aayaka Bhavan, New Marine Lines Mumbai 400020. Email:madhabc.prusty@gov.ip	43. Address, Telephone and email ID designated official		legal www.lega s.gov.in affairs.go	al Email:santoshk.ramanna@gov. v.in Contact No.022-22037588
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Mission:

To transform Government into an efficient and responsible litigant;

To bring reforms in the Indian Legal System to achieve expansion, inclusion and excellence in Legal Education, the Legal Profession and legal services, including the Indian Legal Service.

To develop a system towards creating legal professionals so that they can meet future challenges not only for India but also of the World both in litigation and non-litigation field and to focus on their social responsibility and strong professional ethics. Having constraints such as enormous litigation, consequent burden on the public exchequer or on resources including manpower and need to confer wide discretionary powers on government authorities, our mission is aimed to have proper legal framework to channelize administrative power, conflict management, help in enforcing rule of law and achieving the objectives set by various wings of government.

OBJECTIVES:

- To facilitate the functioning of Ministries and Department for good governance by providing legal advice/opinion relating to matter referred to by them as well as examination of legality, validity of the act etc.
- To reform the Indian Legal Service to make it efficient, responsive and globally competitive.
- To develop a comprehensive e-governance solution for Central Agency Section IT enabled methods.
- To reduce litigation and encourage settlement of disputes by Alternative Dispute Resolution (ADR)
- To promote excellence in the Legal Profession and to develop a frame work to usher in a new era in the field of legal education.
- To bring in Legal reforms.
- To effectively administer the acts under the purview of this Department viz. the Advocates Act, 1961, the Notaries Act, 1952, the Legal Services Authorities Act, 1987 and the Advocates Welfare Fund Act. 2001.

Functions:

- 1. To render legal advice to all the Ministries and Departments of Government of India located in the States within our jurisdiction viz. Maharashtra, Madhya Pradesh, Rajasthan, Chhattisgarh, Gujarat, Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu.
- 2. To conduct litigation before the Hon'ble Bombay High Court/Benches of Bombay High Court viz. Nagpur, Aurangabad and Goa, various Tribunals situated within our jurisdiction, District & Subordinate Courts.
- 3. To supervise the litigation work pending before the Hon'ble Bombay High Court.
- 3.To conduct litigation pertaining to the Indian Railway before the Hon'ble High Court, CAT, RCT, District & Subordinate Courts.
- 4. To vet Draft Agreements, Counter Affidavits, Written Statements, other pleadings etc. and Conveyancing to interpret the constitutional and other statutory provisions, rules and regulations.
- 5. Scrutiny and certification of payment of fees to Panel Counsel engaged to appear before the Hon'ble Bombay High Court on behalf of Ministries/Departments. Further, verifying the Counsel fee bills of Other High Courts, Tribunals, District & Subordinate Courts and Retainer Fee to the concerned District Central Government Standing Counsel.
- 6. Digitization of Administration, Advice and Litigation record.